

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**EIGHTH LOK SABHA**

**Legislative Branch-II**

(Eighth Lok Sabha)

FORTY-NINTH REPORT

(Presented on 16-3-1988)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-ninth Report.

2. The Committee met on 14 March, 1988 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294 (1)(a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1988 (*Amendment of article 124*) by Shri V. S. Krishna Iyer.

(2) The Constitution (Amendment) Bill, 1988 (*Amendment of article 276*) by Shri V. S. Krishna Iyer.

II. Reconsideration of classification of the Constitution (Amendment) Bill, 1985 (*Amendment of Eighth Schedule*) by Prof. Narain Chand Parashar.

III. Allocation of time under rule 294 (1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4, set down in the List of Business for Friday, 18 March, 1988.

*Examination of Constitution (Amendment) Bills.*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

*Findings of the Committee*

(1) The Constitution (Amendment) Bill, 1988 (*Amendment of article 124*) by Shri V. S. Krishna Iyer.

The Bill seeks to amend the Constitution with a view to provide that the President may, for appointment of Judges of the Supreme Court, consult such of the Chief Justices of High Courts as he may deem necessary for the purpose instead of consulting the Judges of the Supreme Court and of the High Courts as at present.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1988 (*Amendment of article 276*) by Shri V. S. Krishna Iyer.

The Bill seeks to amend the Constitution with a view to omit provisions in article 276 relating to maximum limit upto which a State could levy taxes on professions, trades, callings and employments in order to enable the State to levy such amount of tax as it may deem necessary.

[P.T.O.]

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

#### *Reconsideration of the classification of a Bill*

4. The Committee then considered the request of Prof. Narain Chand Parashar to reconsider their earlier recommendation giving category 'B' (vide First Report) to his Bill, namely, the Constitution (Amendment) Bill, 1965 (Amendment of Eighth Schedule) and place it in category 'A'.

5. On reconsideration, the Committee did not see any justification for altering the original categorisation of the Bill.

#### *Allocation of time to Resolutions*

6. The Committee recommend allocation of time to resolutions as follows:—

- |  |         |
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| (1) Resolution by Shri H. M. Patel regarding Centre-State relations.                     | 2 hours |
| (2) Resolution by Shri Narayan Choubey regarding measures to remove regional imbalances. | 2 hours |
| (3) Resolution by Shri K. Ramamurthy regarding public sector banks.                      | 2 hours |

#### *Recommendations*

7. The Committee recommend that—

- (i) Shri V. S. Krishna Iyer be permitted to move for leave to introduce his Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

March 14, 1968

Phalguna 24, 1909 (Saka)

M. THAMBI DURAI,  
Chairman,

Committee on Private Members'  
Bills and Resolutions.